

ITEM NO.29

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5664/2023

(Arising out of impugned final judgment and order dated 27-02-2023 in PIL No. 93/2022 passed by the High Court of Judicature at Bombay)

MOHAMMED MUSHTAQ AHMED

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(WITH IA No.59154/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.59155/2023-EXEMPTION FROM FILING O.T., IA No. 59155/2023 - EXEMPTION FROM FILING O.T.)

Date : 24-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Fuzail Ahmad Ayyubi, AOR  
Mr. Ibad Mushtaq, Adv.  
Ms. Akanksha Rai, Adv.

For Respondent(s) Mr. Birendra Saraf, Adv. Gen.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Shrirang B. Varma, Adv.  
Mr. Bharat Bagla, Adv.  
Mr. Sourav Singh, Adv.  
Ms. Shreya Saxena, Adv.  
Ms. Yamini Singh, Adv.

Mr. Soumya Chakraborty, Sr. Adv.  
Mr. Rajsaheb P. Patil, Adv.  
Mr. Vijay S.khamkar, Adv.  
Mrs. Supriya S. Wankhede, Adv.  
Mr. Shreas Gachhe, Adv.  
Mrs. Ritu Sakarwal, Adv.  
Mr. Ganesh V. Shete, Adv.  
Mr. Sudarshan D. Kutey, Adv.  
Mr. Varinder Kumar Sharma, AOR

Mr. Sandeep Sudhakar Deshmukh, AOR  
Mr. Nishant Sharma, Adv.

**Mr. Tushar D. Bhelkar, Adv.**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Since the High Court of Judicature at Bombay is seized of the proceedings which are listed on 27 March 2023, we decline to exercise the jurisdiction under Article 136 of the Constitution.
- 2 The Special Leave Petition is dismissed.
- 3 Pending application, if any, stands disposed of.

**(SANJAY KUMAR-I)  
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR**